

HIGH COURT OF UTTARAKHAND, NAINITAL

NOTIFICATION

No. 271 /UHC/Admin.A/2023

Dated: June 21, 2023.

In exercise of the powers conferred by Article 227 of the Constitution of India, High Court of Uttarakhand with the approval of the Governor, hereby amends 'Part-II: Supply of Documents' of "The Uttarakhand Criminal Courts Procedure and Practice Rules, 2021" as under:

Existing Rule	Amended Rule
<p>3. Every accused shall be supplied with statements of witness recorded under Section 161 and 164 of the Code and a list of documents, material objects and exhibits seized during investigation and relied upon by the Investigating Officer (IO) in accordance with Sections 207 and 208 of the Code.</p> <p><i>Explanation:</i> The list of statements, documents, material objects and exhibits shall specify statements, documents, material objects and exhibits that are not relied upon by the Investigating Officer.</p>	<p>3. Every accused shall be supplied with statements of witness recorded under Section 161 and 164 of the Code and a list of documents, material objects and exhibits seized during investigation and relied upon by the Investigating Officer (IO) in accordance with Section 207 and 208 of the Code and not before this stage. Concerned Judicial Magistrate shall direct the I.O. of the case that he shall not disclose the contents of the statement recorded under Section 164 Cr.P.C. to anyone.</p> <p>Explanation 1: In case of electronic record involving issues such as of privacy of the complainant / witness or his/her identity, the Court may be justified in providing only inspection thereof to the accused and his/her lawyer or expert for presenting effective defence during the trial. The Court may issue suitable directions to balance the interests of both sides.</p> <p>Explanation 2: The list of statements, documents, material objects and exhibits shall specify statements, documents, material objects and exhibits that are not relied upon by the Investigating Officer.</p>

These amendments shall come into force with immediate effect.

By Order of the Court,

Sd/-

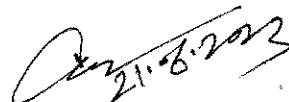
(Anuj Kumar Sangal)
Registrar General

No. 3167 /XI-(C)/Admin.A/2021

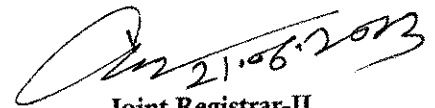
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Copy forwarded for information and necessary action to:-

1. P.P.S. to Hon'ble the Chief Justice with request to place the notification before His Lordship for kind perusal.
2. P.S./P.A. to Hon'ble Judges of the Court with request to place the notification before His Lordship for kind perusal.
3. Secretary, Legislative & Parliamentary Affairs & Language Department, Govt. of Uttarakhand, Dehradun.
4. Secretary, Personnel, Government of Uttarakhand, Dehradun.
5. Secretary, Law-cum-L.R., Government of Uttarakhand, Dehradun.
6. Director, Government Press, Uttarakhand, Industrial Area, Ramnagar, Roorkee-247667, District Hardwar for publication of the Notification in the next issue of the Gazette of Uttarakhand and also to furnish copy of Gazette to this Court.


21.6.2023

7. All the District & Sessions Judges, Uttarakhand with request to circulate the Rules to all concerned.
8. Principal Judge/ Judges, Family Courts, State of Uttarakhand.
9. Director, Uttarakhand Judicial and Legal Academy, Bhowali, District Nainital.
10. Member-Secretary, State Legal Services Authority, Nainital.
11. Chairman, Commercial Tax Tribunal, F-6, Nehru Colony, Haridwar Road, Dehradun
12. Chairman, State Transport Appellate Tribunal, House of Doctor Poonam Gambhir, Vaidik Kaya Ayurvedic Centre, 1st Floor, House No.85/1, Laxmi Road, (Near Favvara Chauk), Dehradun.
13. Legal Advisor to Hon'ble the Governor, Raj Bhawan, Dehradun.
14. Secretary, Lokayukt, 3/3, Industrial Area, Patel Nagar, Dehradun.
15. Registrar, State Consumer Disputes Redressal Commission, H.N. 23/16, Circular Road, Dalanwala, Dehradun.
16. Presiding Officer, Labour Courts, Dehradun, Haridwar and Kashipur, District Udham Singh Nagar.
17. Presiding Officer, Industrial Tribunal-cum-Labour Court, Haldwani, District Nainital.
18. Presiding Officer, Food Safety Appellate Tribunal, Dehradun and Haldwani, District Nainital.
19. Registrar, Public Service Tribunal, Uttarakhand, Dehradun.
20. Secretary-cum-Registrar, State Level Police Complaint Authority, Dehradun.
21. Chairman, Permanent Lok Adalat, Dehradun, Haridwar, Nainital and Udham Singh Nagar.
22. Legal Advisor to Uttarakhand Public Service Commission, Haridwar.
23. P.S. to Registrar General.
24. All the Registrars of the Court.
25. Secretary, HCLSC of the Court.
26. Officer on Special Duty (O.S.D.) of the Court.
27. Joint Registrar/Deputy Registrars of the Court.
28. Deputy Registrar (I.T.) of the Court for uploading the notification on the Official Website of the High Court.
29. Librarian of the Court with the direction that the above amendment be incorporated in all the relevant books.
30. Assistant Registrars/Section Officers of the Court
31. Guard File.


Joint Registrar-II